



GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Establishment Section) Civil Secretariat  
Srinagar/Jammu

Warrant of Appointment  
Srinagar, the 13<sup>th</sup> June, 2018.

SRO 272 .- In exercise of the powers vested in me under section 4(1) of the Jammu and Kashmir Protection of Human Rights Act, 1997, I, N. N. Vohra, Governor of Jammu and Kashmir, hereby appoint Shri Chander Mohan Sharma, Advocate, J&K High Court, as Non-Judicial Member of the J&K State Human Rights Commission with effect from the date he assumes charge of his office.

Sd/-  
(N. N. Vohra)  
GOVERNOR

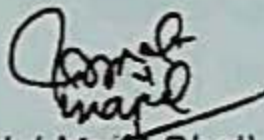
NO: LD (Leg) 96/20-I.

Dated: 13 - 06 - 2018.

Copy to the above forwarded for information to the:-

1. Shri Chander Mohan Sharma, Advocate, J&K High Court, Member, J&K State Human Rights Commission.
2. Financial Commissioner, Housing and Urban Development Department.
3. Principal Secretary to the Hon'ble Governor, J&K Srinagar.
4. All Principal Secretaries to Government.
5. Principal Secretary to the Hon'ble Chief Minister, J&K Srinagar.
6. All Commissioners/Secretaries to Government.
7. Registrar General, J&K High Court, Srinagar.
8. Principal Secretary to the Lord Chief Justice, J&K High Court, Srinagar.
9. Secretary, State Human Rights Commission, Srinagar.
10. Director Litigation, Jammu/Srinagar.
11. Director Information, J&K Srinagar.
12. Private Secretary to the Hon'ble Chairman, J&K Legislative Council, Srinagar for information of the Hon'ble Chairman.

13. Private Secretary to the Hon'ble Speaker, J&K Legislative Assembly, Srinagar for information of the Hon'ble Speaker.
14. Private Secretary to the Hon'ble Minister for Law, Justice and Parliamentary Affairs for information of the Hon'ble Minister.
15. Private Secretary to the Hon'ble Leader of the Opposition in the Legislative Assembly/Council.
16. Private Secretary to the Chief Secretary, J&K for information of the Chief Secretary.
17. General Manager, Government Press, Srinagar with the request to publish the above Notification in an extraordinary issue of the Government Gazette. 20 printed copies of the same may be furnished to this Department within one day positively.
18. SRO Section (w7sc).
19. Concerned file.



(Abdul Majid Bhat)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs.